

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 667 of 2020**

**In the matter of:**

**M + R Logistics (India) Pvt. Ltd.**

**....Appellant**

**Vs.**

**AGA Publications Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. E. Omprakash, Sr. Advocate alongwith Mr. B. Karunakaran & Ms. M. Anbalagan, Advocates.**

**For Respondent: Mr. Harshal Kumar, Mr. Shivam Wadhwa, Mr. P. Nagesh & Mr. Deepak Manna, Advocates.**

**ORDER**  
**(Virtual Mode)**

**25.09.2020:** Learned Counsel for the Appellant seeks and is granted two weeks' time to file 'Rejoinder'. Learned Counsel for the Respondent has already filed the Reply Affidavit which is taken on record.

Let the 'Appeal' be fixed on **12<sup>th</sup> October, 2020**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P. Singh]**  
**Member (Technical)**

*Sim/nn*